

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3966
ANSWERED ON:20.03.2015
ILLEGAL DUMPING OF GOODS
Patel Shri Dilip

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has taken note of illegal dumping of electronic items and other goods in the country;
- (b) if so, the details thereof indicating the number of incidents reported in this regard during the last three years and the current year along with the action taken thereon;
- (c) the impact of such illegal dumping on the economy and small business in the country; and
- (d) the steps taken by the Government to address the issues and to protect the interests of small business?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE)
(SMT. NIRMALA SITHARAMAN)

(a) : Yes, Madam.

(b) : The Directorate General of Anti-Dumping & Allied Duties (DGAD) conducts anti-dumping investigations on the basis of duly substantiated petitions filed by domestic industries with prima-facie evidence of dumping of goods in the country, injury to the domestic industry and causal link between the dumping and injury to the domestic industry. Such petitions submitted by the domestic industries are processed as per the procedure and within the time limits specified under the Customs Tariff Act, 1975 and the rules made there under. During the period from 01.04.2011 to 28.02.2015, 114 number of anti-dumping investigations have been initiated in respect of imports of various products including 12 electronic items (Compact Disc Recordables, Dry Cell Batteries, Electrical Insulators, Recordable Digital Versatile Disc, Solar Cells, Graphite Electrodes of all diameter, USB Flash Drives, Digital Versatile Disc, Electrical Insulators, Calculators, Compact Fluorescent Lamp and Synchronous Digital Transmission Equipment).

(c) : On the basis of evaluation of relevant economic factors such as declining trend in market share, profits, capacity utilization, return on investments, cash flow, effects on inventory and growth, it was found that the dumped imports have caused material injury to the concerned domestic industries.

(d) : Based on the recommendations of DGAD for imposition of anti-dumping duties, Department of Revenue has imposed anti-dumping duty on imports of 93 numbers of products including 3 electronic items (Recordable Digital Versatile Disc, Digital Versatile Disc and Graphite Electrodes of all diameters) during the above period.